NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1066/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES:

Lark Chemicals Pvt.Ltd.

V/s.

Goa Antibiotics and Pharmaceuticals Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

21. Adv. Shyam Kapadia

Alw barshan Mehtas for Applicant

CP No. 1966/18 BP/NCLT/MB/MAH/2017

Since this Bench last time suggested both the parties to settle the issue, today the Counsel has come forward saying that the CEO, Mr. B. Rajendran, Chief Executive Officer of the company has agreed to pay the principal amount, to this proposal, when this Bench asked the Corporate Debtor's Counsel to put it in writing, he has stated that he could do it only on the written instructions from the CEO of the Corporate Debtor. To get written instructions from the Corporate Debtor, list this matter for filing memo by the Corporate Debtor Counsel reflecting the company agreeing to pay the principal amount.

List this matter on 05.07.2017.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)